

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1742 of 2019 IN
DFR No. 2181 of 2019**

Dated : 24th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Haryana Power Purchase Centre

...Appellant(s)

Versus

Haryana Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Ritu Apurva
Mr. Utkarsh Singh
Mr. Damodar Solanki
Mr. Amal Nair

Counsel for the Respondent(s) :

ORDER

Heard.

The Applicant/Appellant seeks condonation of delay of 53 days in filing the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 2000/- (Rupees two thousand only) to a charitable organization**, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No. 952663443, A-508, SECTOR 19, NOIDA -201301**" within two weeks. Application is disposed of.

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Issue notice. Dasti, in addition, is permitted.

On compliance, Registry is directed to number the appeal and list the matter for admission on **07.11.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson